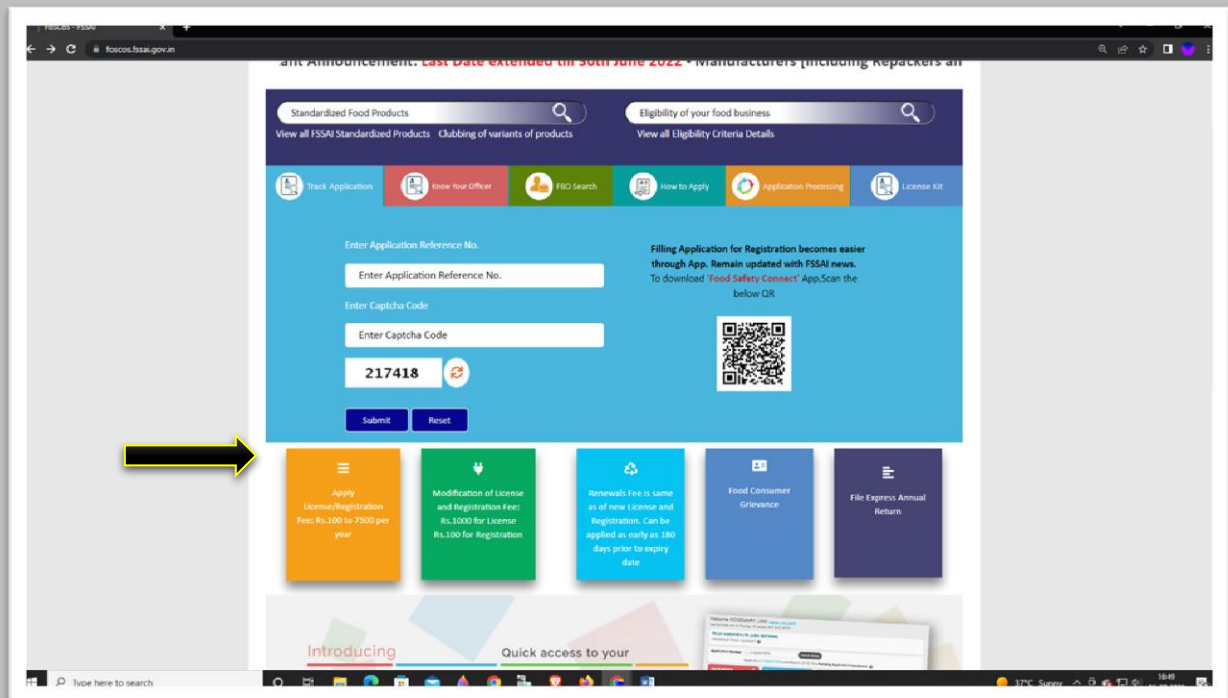
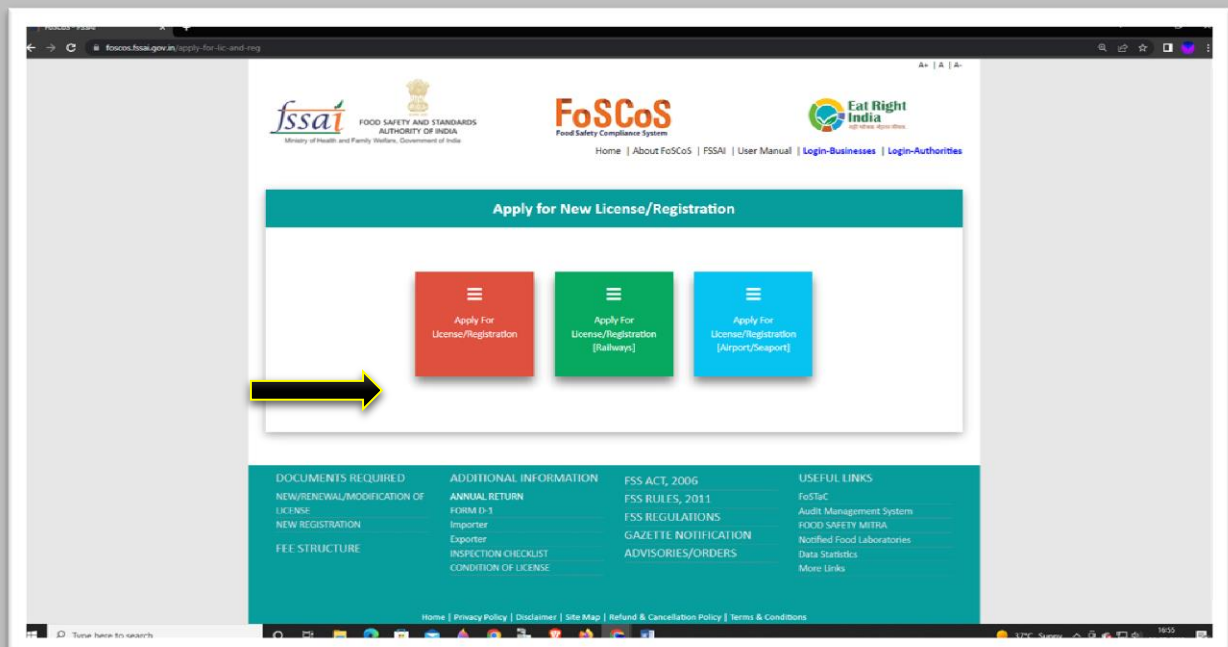


User Manual for applying License / Registration to Manufacture Millet based Products

Step 1: User can log in by clicking on the box **“Apply for License/Registration Fee: Rs.100 to 7500 per year”** as shown in the figure below:



Step 2: Select option as **“Apply for License/Registration [General]”**.



Step 3: Select the **State** where the business premise is located and proceed.

The screenshot shows the FoSCoS (Food Safety Compliance System) website. The header includes the FSSAI logo, the text 'FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA', the FoSCoS logo, and the 'Eat Right India' logo. Navigation links include Home, About FoSCoS, FSSAI, User Manual, Login-Businesses, and Login-Authorities. The main heading is 'Select Kind of Business'. Below it, a text box states: 'Select the state where premises is located for which License/Registration will be obtained.' followed by a 'Select State' dropdown menu. A yellow arrow points to this dropdown. Below the dropdown, a note states: 'Note: Each location will be issued separate license (except transporter where one license will be issued for all vehicle of a single transporter/ business). In case FBO is having premise/unit located in more than one state, FBO has to declare one premise as head office and shall obtain Central License for Head office and separate license for other location as per eligibility criteria (Central or State license or Registration). A Food Business Operator (FBO)'s premise shall have only one FSSAI License or Registration on which any number of kind of businesses (KoB) can be endorsed.' Below this, there are four columns of links: DOCUMENTS REQUIRED (NEW LICENSE, NEW REGISTRATION, RENEWAL OF LICENSE, MODIFICATION, FEE STRUCTURE), ADDITIONAL INFORMATION (ANNUAL RETURN, FORM D-1/FORM D-2, Importer, Exporter, INSPECTION CHECKLIST, CONDITION OF LICENSE), FSS ACT, 2006, FSS RULES, 2011, FSS REGULATIONS, GAZETTE NOTIFICATION, ADVISORIES/ORDERS, and USEFUL LINKS (FSSAI, FSSAI, FOOD SAFETY MITRA, More Links). At the bottom, there are links for Home, Privacy Policy, Disclaimer, Site Map, Refund & Cancellation Policy, and Terms & Conditions.


Step 4: Select the Kind of Business [KoB] – as applicable. **[Read Definitions before making selection.]**

e.g. General manufacturing KoB under “Manufacturer” head.


Read the Eligibility Criteria and Select Appropriate Option [Deciding criteria between Central License, State License and Registration] and Click on Proceed.

The screenshot shows the FoSCoS website with the 'Select Kind of Business' step. A yellow arrow points to the 'Manufacturer' tab. Below the tabs, a text box states: 'A Food Business Operator (FBO)'s premise shall have only one FSSAI License or Registration on which any number of kind of businesses (KoB) can be endorsed.' Below this, there are five tabs: Manufacturer, Trade/Retail, Food Services, Central Govt. Agencies, and Head Office. The 'Manufacturer' tab is selected. Below the tabs, a text box states: 'If manufacturing/processing Dairy products, Vegetable Oil, Meat Products, Novel Food products and all food processing units including repackers.' Below this, there are several expandable sections: Dairy units, Vegetable oil and processing units, Slaughtering units, Meat processing units, Food or Health Supplements and Nutraceuticals etc., General Manufacturing, Proprietary Food, Non-specified food and food ingredients, and Substances Added to Food. The 'General Manufacturing' section is expanded, showing a description: 'Manufacturers / Processors other than dairy units, vegetable oil processing units, slaughtering units and meat processing units. Repacking means packing of food product into different sizes with labelling after doing minimal processing as required like sorting, grading, sieving etc. from wholesale packages. The food product is not manipulated & the composition or formulation is not affected or changed.' Below this, there are three bullet points: 'More than 2 MT/day, 100 grains, cereals and pulses milling units', 'All grains, Cereals & Pulses milling units without any ceiling on quantity and/or other Food Businesses more than 100kg/litre upto 2 MT/day', and 'Turnover not exceeding Rs. 12 lakhs and whose production capacity of food does not exceed 100 kg/ltr per day'.

Step 6: System will assess the Eligibility Criteria. Proceed further by clicking “Click here to apply for Central/State license for all businesses”.



FOOD SAFETY AND STANDARDS
AUTHORITY OF INDIA
Ministry of Health and Family Welfare, Government of India



Food Safety Compliance System



Eat Right
India
वैश्व खाद्य सुरक्षा अभियान

Home | About FoSCoS | FSSAI | User Manual | [Login-Businesses](#) | [Login-Authorities](#)

View Eligibility

After assessment of kind of Business(s) selected and inputs provided, you are eligible for:

S.No	Kind of Business	License Category
1	Manufacturer - General Manufacturing	State License

Click here to apply for State License for all businesses

DOCUMENTS REQUIRED

NEW/RENEWAL/MODIFICATION OF
LICENSE

NEW REGISTRATION

FEE STRUCTURE

ADDITIONAL INFORMATION

ANNUAL RETURN

FORM D-1/FORM D-2

Importer

Exporter

INSPECTION CHECKLIST

CONDITION OF LICENSE

FSS ACT, 2006

FSS RULES, 2011

FSS REGULATIONS

GAZETTE NOTIFICATION

ADVISORIES/ORDERS

USEFUL LINKS

FoSTaC


FPIVS

FOOD SAFETY MITRA


More Links

Home | Privacy Policy | Disclaimer | Site Map | Refund & Cancellation Policy | Terms & Conditions


Step 7: Fill the business premise related details and click on “Save & Next”



FOOD SAFETY AND STANDARDS
AUTHORITY OF INDIA
Ministry of Health and Family Welfare, Government of India



Food Safety Compliance System



Eat Right
India
वैश्व खाद्य सुरक्षा अभियान

Home | About FoSCoS | FSSAI | User Manual | [Login-Businesses](#) | [Login-Authorities](#)

Fill Application Details

Form "B" : Application for License / Renewal of license under Food Safety and Standards Act, 2006

Premises Detail

Product Selection

Communication Details

Required Document

Payments

Name of Company/Organization*

Address of Premises for which license is being applied

Address *

District *

Pincode *

GST No. (If any)

PAN No. (If any)

CIN No. (If any)

State

Sub-District *

Save & Next

Cancel

Step 8: Drag the red marker to the exact location of the premises and click 'OK'.

Set Premise Location

Note: For selecting exact location, drag and drop the red marker (shown in the map)

Map Satellite

Ok

PAN No.(If any)

CIN No.(If any)

Save & Next Cancel

Note: The above information will be printed on the license; make sure there is no typo mistake. Once you click on Save & Next button your information will be saved and in case you exit the system, you can continue the submission process from the list of incomplete applications on Home page.

DOCUMENTS REQUIRED: NEW/RENEWAL/MODIFICATION OF
ADDITIONAL INFORMATION: ANNUAL RETURN FORM D-3 (FORM D-3)
FSS ACT, 2006
FSS RULES, 2011
USEFUL LINKS: FoSTaC

Step 9: Click on General manufacturing and fill mandatory fields.

Choose food category as 06- Cereals and Cereal Products -> Sub-food Category as 06.1 or 06.2 -> Select the Millet based product from the list.

For example - Finger millet (Ragi), Pearl Barley (Jau), Wholemeal barley powder or barley flour or choker yukt jau ka churan, Whole and decorticated pearl millet grains (Bajra), Bajra Flour (Pearl Millet Flour), JOWAR (Sorghum grains), Jowar Flour (Sorghum Flour) etc.

Then click on Save & Add.

Clubbing of variants of products

General Manufacturing

Production Capacity (MT/Day) *

20

Food Category	Sub-Food Category Name	Product	Kind of Business	Action
06 - Cereals and cereal products, c	06.1 - Whole, broken, or flaked gr	Add/Edit Product	Select	Save & Add

Important Information:

1. "Relabeller" means a food business operator who gets his/her product(s) manufactured/packed from a third party manufacturer/processor.
2. "Repacker" means a food business operator who repacks a food product into different sizes without changing or affecting the nature, composition or formulation of the food product.

Other Detail

Previous Save & Next

Application Ref
Premises Address

Kind of Business

Manufacturer - C
Manufacturing

Production Cap

Food Category

06 - Cereals a

Important Infor
1. "Relabeller"
2. "Repacker" n
formulation of t

DOCUMENTS RE
NEW/RENEWAL/MO
LICENSE
NEW REGISTRATION
FEE STRUCTURE

Add Product

Product Name

☒ Jawar [06.1]

☐ Bean [06.1]

☐ Soyabeans [06.1]

☒ Pearl Barley (Jau) [06.1]

☐ Wheat [06.1]

☐ Maize [06.1]

☐ Any other foodgrains [06.1]

☐ Unprocessed whole raw pulses (not for direct human consumption) [06.1]

☐ Oats [06.1]

☐ Quinoa [06.1]

☐ Durum Wheat [06.1]

☒ Finger Millet (Ragi) [06.1]

☒ Wholemeal barley powder or barley flour or choker yukt jau ka churan [06.1]

☐ Amaranth [06.1]

☐ Pulses (Lentil (Masur), Black gram (Urd), Green gram (Moong), Bengal gram (Chana or Chick pea) or Kabuli chana or Chhole or(green chick pea) hara chana, Red gram (Arhar), Horse gram (Kulthi), Field bean (Black, Brown, White), Sem, Peas dry (Matra), Soybean, Rajmah or Double beans or Broad beans or Black beans, Lobia or black eyed beans or black eyed white lobia, Moth bean (matki)) [06.1]

☒ Whole and decorticated pearl millet grains (Bajra) [06.1]

☐ Chia Seeds [6.1]

☐ Rice [06.1]

☒ JOWAR (Sorghum grains) [6.1]

Food Businesses

Standardized Products
of variants of products

Action

Save & Add

essor.
omposition or

KS

MITRA

Production Capacity (MT/Day) *

20

Food Category	Sub-Food Category Name	Product	Kind of Business	Action
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	Jawar [06.1]	Manufacturer - General Manufacturing	Delete
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	Finger Millet (Ragi) [06.1]	Manufacturer - General Manufacturing	Delete
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	JOWAR (Sorghum grains) [6.1]	Manufacturer - General Manufacturing	Delete
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	Pearl Barley (Jau) [06.1]	Manufacturer - General Manufacturing	Delete
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	Whole and decorticated pearl millet grains (Bajra) [06.1]	Manufacturer - General Manufacturing	Delete
06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0	06.1 - Whole, broken, or flaked grain, including rice	Wholemeal barley powder or barley flour or choker yukt jau ka churan [06.1]	Manufacturer - General Manufacturing	Delete
Select Food Category ▼	Select Sub-Food Category ▼	Add/Edit Product	Select ▼	Save & Add

Important Information:

1. "Relabeller" means a food business operator who gets his/her product(s) manufactured/packed from a third party manufacturer/processor.
2. "Repacker" means a food business operator who repacks a food product into different sizes without changing or affecting the nature, composition or formulation of the food product.

Other Detail

[Previous](#)[Save & Next](#)

Step 10: If you want to continue with the application, you are required to create login. Fill the required details:

The screenshot displays the FSSAI application portal. A modal window titled "Confirm Verification Code" is active, showing two verification steps. The first step is for email verification with the code 827366. The second step is for mobile verification with the code 457370. A yellow arrow points to the "Submit" button in the mobile verification section. The background shows the "Applicant Details" form with fields for Name, Email, Belongs To, Secondary Contact Detail, Login Credential (Login Id, Password, Confirm Password), and a Captcha field with the value 450410.

After creating the login details, Fill Form B and upload the documents required for the Manufacturing License [10].

Production Capacity Wise Fee:

- State License [Milling Units having Production Capacity upto 1 MT/day] – Rs. 3000 per annum
- State License [Milling Units having Production Capacity more than 1 MT/day] – Rs. 5000 per annum
- Central License [Other than milling units] – Rs. 7500 per day

In case of petty manufacturers having production capacity upto 100 Kg/day, only FSSAI Registration is required @Rs. 100 per year with only two documents.

List of Documents for License:

B1: List of Documents for Manufacturers / Processors	
Sr. No. 1 to 10 – applicable for all Manufacturing/Processing KoBs	
1.	List of Directors/Partners/Proprietor/Executive Members of Society/Trust with full address and contact details with nomination of authorized signatory*
2.	Photo I.D and address proof issued by Government authority of Proprietor/ Partner/ Director(s)/ Authorised Signatory.
3.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)
4.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm/ Copy of certificate obtained under Coop Act - 1861/Multi State Coop Act - 2002 in case of Cooperatives.
5.	Form IX: Nomination of Person as per Clause 2.5 of FSS Rules, 2008 (Not applicable in case of Proprietor)*
6.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation *
7.	Production unit photographs
8.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used*
9.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potability indicating the name of authorized representative of Lab who collected the sample and date of collecting sample. (Not applicable if water is not being used as ingredient)
10.	Recall Plan*

List of Documents for Registration:

1. Photo of the applicant
2. Government issued Photo ID such as AADHAAR, PAN, Voter ID etc.
3. Proof of Address of Businesses activity (if address is other than as mentioned in Photo ID Card)